HIGH COURT OF ORISSA: CUTTACK

Advertisement No. 01 of 2022

1. Applications in prescribed format are invited from eligible candidates for direct recruitment from the Bar in the cadre of District Judge.

2. THE LAST DATE FOR RECEIPT OF APPLICATION: - 21.02.2022

3. ELIGIBILITY;

A candidate in order to be eligible for direct recruitment to the post of District Judge must:-

- (a) Be a graduate in Law of a recognized University or an Institution recognized by the Government.
- (b) Be having at least seven years of practice as an advocate on **1st of August 2022.**
- (c) Not be below 35 years of age and above 45 years of age as on the 1st of August 2022.

4. DISQUALIFICATION FOR APPOINTMENT

No person shall be eligible for appointment to the service.

- (a) Unless he or she is a citizen of India.
- (b) If he or she is dismissed from service by any High Court, Government or Statutory or Local Authority.
- (c) If he or she has been convicted of an offence involving moral turpitude, or has been permanently debarred or disqualified by any High Court or the Union Public Service Commission or any State Public Service Commission from appearing in any examination or selection conducted by it.
- (d) If he or she directly or indirectly influences the recruiting authority by any means for his or her candidature.
- (e) If he is a man and has more than one wife living, and if a woman has more than one husband living or has married a man who has already another wife living.
- (f) Unless he or she is able to speak, read and write Odia.
- (g) Unless he or she has passed a test in Odia equivalent to Middle School Standard.
- 5. SCALE OF PAY:- Rs.51,550-1230-58,930-1380-63,070/- with usual D.A. and other allowances as admissible from time to time.
- 6. NO. OF VACANCIES: 19 (NINETEEN)

(Contd.....P/2)

: 2 :

7. PERIOD OF TRAINING & PROBATION

Every candidate recruited as District Judge by Direct Recruitment shall undergo a course of training under Rule-30-A and all these appointees shall be on probation under Rule-33 of O.S.J.S & O.J.S Rules 2007.

8. APPLICATION FEE

Every application submitted directly to the High Court shall be accompanied by a Bank draft of **Rs. 750/- (Rupees Seven hundred fifty) only** drawn in favour of the **Registrar (Judicial), Orissa High Court, Cuttack** payable at S.B.I. (Main Branch), Cuttack. The fees paid in connection with the application will not be refunded in any case.

9. CERTIFICATES / DOCUMENTS TO BE FURNISHED

A candidate must submit self attested true copies of the following documents with his / her application.

- (1) Matriculation/ H.S.C.E. or equivalent Certificate in support of his / her age.
- (2) Bachelor's Degree in Law.
- (3) Certificate from the concerned District Judge / Judicial Officer in charge of the District Judge of the district, showing the period of his/her practice at Bar, issued within a period of 3 (three) months prior to the last date of receipt of the application.
- (4) Four recent passport size photographs signed by him / her on the lower portion of the front side.
- (5) Original Bank Draft amounting to **Rs. 750/- (Rupees Seven Hundred Fifty) only.**
- (6) Character Certificates from two Gazetted Officers, issued within a period of **3 (Three) months** prior to the last date of receipt of the application.
- (7) Two adequately stamped self-addressed envelopes for correspondence by Speed Post / Registered Post.
- (8) Certificate from the competent authority in proof of passing Odia <u>of Middle</u> <u>School Standard.</u>

(Contd.....P / 3)

10. SCHEME OF EXAMINATION

The Examination shall be conducted in accordance with the provisions of the Orissa Superior Judicial Service and Orissa Judicial Service Rules, 2007 and the Orissa Superior Judicial Service and Orissa Judicial Service (Amendment) Rules, 2021.

: 3 :

(A) Written Examination

The Written examination shall be on the following three papers each carrying 100 Marks with a duration of 2 (Two) hours for each paper as follows.

PAPER-1

(1)	The Code of Civil Procedure	30 marks				
(2)	Personal Law	30 marks				
(3)	The Transfer of Property Act, the Specific Relief Act, the					
. ,	Limitation Act, the Law of Contract, the Odisha					
	Consolidation of Holdings and Prevention of Fragmentation					
	of Land Act, the Odisha Estate Abolition Act, the Odisha					

Land Reforms Act and Law of Motor Accident Claim

Total - 100 Marks

30 marks

PAPER-2

(1)	The Code of Criminal Procedure	30 marks
(2)	The Indian Penal Code	30 marks

- (3) The Indian Evidence Act
- (4) The N.D.P.S Act, the Food Safety and Standard Act, 2006, the Prevention of Corruption Act, the Essential Commodities Act, the Environment Protection Act, Water 10 marks (Prevention and Control of Pollution) Act, 1974, the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 & the Protection of Women from Domestic Violence Act, 2005.

Total - 100 Marks

PAPER-3

General English:-

- (1) Translation from Odia to English (ten lines) 10 marks
- (2) Re-translation from English to Odia (ten lines) 10 marks
- (3) A short Essay of Maximum 150 words 30 marks
- (4) Precis writing consisting of maximum 300 words 30 marks
- (5) 1 (one) passage of maximum 500 words with 5 questions 20 marks

Total - 100 Marks

(B) Interview: -

(1) Interview shall carry 30 marks.

(2) Candidates shall be called for interview in the proportion of 1:10, provided that such candidates have obtained at least forty five percent of marks in each of the written papers and fifty percent of marks in aggregate.

(C) Merit List:-

The final merit list shall be prepared on the basis of marks obtained in the Written Test and Interview:

Provided that a candidate shall not be included in the merit list unless such candidate secures a minimum of 40% of marks in interview.

11. MEDICAL BOARD

The selected candidates must be physically fit and shall be required to appear before the State Medical Board before final appointment.

12 Note:-

- (1) Applications, complete in all respects, must be addressed to the Registrar, Examination, High Court of Orissa, Cuttack, 753002 only by Registered post or Speed post so as to reach this office on or before 21.02.2022.
- (2) Incomplete and/or defective applications and applications received after due date shall be summarily rejected. No correspondence in this regard shall be entertained.
- (3) Envelope containing application must be inscribed "**District Judge Examination**".
- (4) List of eligible applicants shall be published in the Court's Website / Notice Board.
- (5) No. T.A. will be allowed to the candidates.
- (6) At the time of interview / viva-voce test, the candidates are required to produce the Original Certificates, failing which they shall be debarred from the interview / viva-voce.
- (7) Canvassing in any form will be a disqualification.

Date:- 31.01.2022 Place:-Cuttack

31.1.22

Registrar, Éxamination, Orissa High Court, Cuttack

FORMAT

Affix recent Passport size Photograph

	cation for the post of:/ Dat rtisement No/ Dat				
1.	Name of the Applicant (In Block Letters)	:			
2.	Father's / Husband's Name	:			
3.	Permanent Address	:			
4.	Present Address	:			
5.	Nationality	:			
6.	Religion	:			
7.	Sex	:			
8.	Date of Birth (As recorded in H.S.C.E. / Equivalent Examinati	on)			
9.	Age as on 01 .08. 2022	:	Year	Month	Days
10.	Educational Qualification	:			
11.	Length of Bar Practice as on 01.08.2022	:			
12.	Whether in practice at the Bar on the date of application.	:			
13.	Mother Tongue	:			
14.	Bank Draft	: No.		Da	ate
15.	Mobile Phone Number	:			
16.	E-mail Id	:			

DECLARATION

I hereby declare that all the statements made in this application are true, complete and correct to the best of my knowledge and belief. In the event of any information being found false or incorrect before or after the interview / viva- voce, action can be taken against me by the High Court.

Place: Date:

FULL SIGNATURE OF THE APPLICANT